

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2609**  
TO BE ANSWERED ON 01.08.2017

**Destruction of Trees in Aravali**

2609. SHRI ASHWINI KUMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government maintains any list showing the names of the trees that can be felled without permission;
- (b) whether the Government is aware that most of the trees in the Aravali range consisting of thick and dense forest were destroyed without permission for rapid urbanisation;
- (c) whether the Government has issued any directives to the concerned State Governments in this regard; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(DR. HARSH VARDHAN)

- (a) As protection and management is primarily the responsibility of State Governments, State specific notifications regarding trees that can be felled without permission have been issued by State Governments under Indian Forest Act, 1927/ State Acts. Based on these notifications, Ministry has compiled a state-wise list indicating the tree species that can be felled without permission. Further, Ministry has issued guidelines dated 18.11.2014 regarding liberalizing the felling and transit of tree species grown on non forest private land which provide a list of tree species that can be considered by State Governments for exempting from requirement of felling and transit permit.
- (b)to(d) Yes, Sir. The Ministry has taken cognizance of the report appeared in the newspapers regarding felling of trees in Aravali range in Faridabad, Haryana. Further a representation has also been received. The matter is being enquired into by the Ministry.

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